

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

IA – 148 ,149 of 2011 in  
D.F.R. No. 783 of 2011

Dated : 13<sup>th</sup> July, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Himatsingka Seide Limited .... Appellant (s)

Versus

Karnataka Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant (s) : Mr. G. Joshi

**ORDER**

**IA - 150 of 2011**

*(Application for waiver of fee)*

The reason given in the Application requesting for waiver of the court fee is not sound.

However, the learned counsel for the Appellant seeks some time to get instructions for withdrawal of the Application for waiver of the court fee. Accordingly, the time is granted.

Post the matter on **29.07.2011.**

(V.J. Talwar )  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

Ts/ks